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Central Administrative Tribunal, Principal Bench

Original Application No.34 of 2002

M.A.No.43/2002

New Delhi, this the 7th day of January, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. M.P. Singh, Member (A)

1. Karan Singh,
S/o Shri Harbans Lal
R/o 1852, Rama Block Bhola Nath Nagar,
Shahdara, Delhi-32.
2. Tara Singh
S/o Shri Param Sukh
R/o C/o Shri Rajeev Kr. Anand,
1/10, Railway Quarter (Railways Quarter)
Lodhi Colony, Lodhi Road,
New Delhi.
3. Rajesh Kumar,
S/o Shri Tej Singh
R/o K-Block, H.No. 995
Mangole Puri, Delhi-83
4. Shri Ashok Kumar
S/o late Shri Hubb Lal
r/o RZ-B-80
Bindapur Extension
Uttam Nagar,
New Delhi-59
5. Biru Gari
S/o Shri Gandura Gari
H.No. 66, Jai Vihar,
Banee Camp, Najafgarh,
Delhi

....Applicants

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Union of India, through
The Secretary,
Ministry of Health,
Department of Health and Family Welfare,
Nirman Bhawan, New Delhi
2. The Director General of Health Services,
M.H. Section
Nirman Bhawan, New Delhi
3. The Director Admn. (H)
D.G.H.S. (M.H. Sec.)
Nirman Bhawan, New Delhi.
4. The Medical Superintendent,
Safdarjang Hospital,
New Delhi.

....Respondents




O R D E R (ORAL)

By Hon'ble Mr. M.P. Singh, Member (A)

The applicants are working as Technician in Safdarjung Hospital. As per the recommendations of the 5th Pay Commission, the posts of Technician requiring matriculation with some experience as minimum qualification for direct recruitment, have been granted the pay scale of Rs.4000-6000 and the other Technicians with either a Degree in Science or Diploma in Engineering have been granted the pay scale of Rs.5000-8000. The respondents have taken a decision in respect of the Technicians who are holding a Degree in Science or Diploma in Engineering and have granted them the pay scale of Rs.5000-8000. However, in the case of applicants who are matriculates with some experience in the field, the respondents have been seeking information from various organisations but have not yet taken a decision for the grant of pay scale as per the recommendations of 5th Pay Commission. The applicants have submitted their representations on 3.2.98, 4.12.98, 24.5.99, 23.3.2001 and 31.10.2001. Till now the respondents have not taken any decision for the grant of pay scale to the applicants on the basis of their representations.

2. We have heard Shri M.K.Bhardwaj, learned counsel appearing on behalf of the applicants.

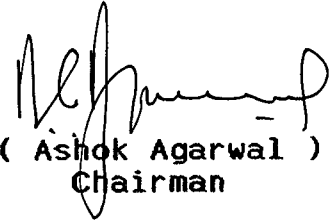
3. In the circumstances of the case, we feel that ends of justice will be duly met if the respondents are



directed to consider and dispose of the aforesaid representations of the applicants. Accordingly, the respondents are directed to dispose of the applicants' representations by passing a reasoned and a speaking order within a period of two months from the date of receipt of a copy of this order. Registry is directed to send a copy of the OA togetherwith copy of this order to the respondents. O.A. stands disposed of in the aforestated terms at the admission stage.



(M.P. Singh)
Member (A)



(Ashok Agarwal)
Chairman

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